BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL)

AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 119/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017

Name of the Company:

Jayeshkumar Arvindbhai Popat

(Jalaram Cotton & Proteins Ltd.)

V/s.

Kotak Mahindra Bank Ltd. & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
MOHIT GUPTA	ADV	APPULANT	
1. KARAN VALECHA	AOV	APPLICANT	Auran valut
2. Lalit M. Palet		Lesp No. 1	
3. MANDEGPSZNGN FORMW. KACPESUR. Ratel	Palvocate	HDBfinance.	Mandred Rin L

ORDER

Learned Advocate Mr. Mohit Gupta with Learned Advocate Mr. Karan Valecha i/b A.R. Gupta & Associates present for Applicant/ Corporate Debtor. Learned Advocate Mr. Mandeep Singh i/b Kalpesh Patel present for Respondent (HDB Financial Ltd.). Learned Advocate Mr. Lalit Patel present for Respondent (Kotak Mahindra Bank Ltd). None present for other Respondents.

Proof of service of copy of application on Respondents.

Learned Advocate Mr. Mandeep Singh i/b Kalpesh Patel filed Vakalatnama for Respondent (HDB Financial Ltd).

Learned Advocate Mr. Lalit Patel filed Vakalatnama for Respondent (Kotak Mahindra Bank Ltd).

Learned Advocate Mr. Dharmvir Gosai filed Vakalatnama for Respondent (Tata Capital Financial Services Ltd).

Objections filed by Kotak Mahindra Bank.

Heard arguments of learned Counsel appearing for HDB Financial Service requested time to file objections.

Applicant to state about the latest status of the company petition no. 388/2015 and 389/2015 winding up proceedings pending before the Hon'ble High Court of Gujarat.

List the matter on 04.10.2017.

Dated this the 18th day of September, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL